

with the industries and also with the concerned Central Ministries. Some of the units have expressed difficulties for compliance of the standards within the stipulated time, i.e. December 31st, 1993. However, all the concerned Central Ministries and the industrial units have been told that in the event of default in compliance, strict action would have to be taken. The representatives of the Central Ministries have stated that they will take all possible steps to comply with the standards within the stipulated time.

### **Polluting conditions in Delhi**

626. SHRI INDER KUMAR GUJRAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the steps being taken to improve the deteriorating polluting conditions in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): The steps taken to improve the deteriorating polluting conditions in Delhi include the following:

(i) Standards for discharge of effluents and emissions from major categories of polluting industries have been notified under the Environment (Protection) Act, 1986.

(ii) The major air and water polluting industries in Delhi have been identified.

(iii) Industries are to comply with the standards laid by installation of pollution control equipment within a stipulated time-frame and legal action is taken against the defaulting units.

(iv) A network of water quality monitoring stations have been set up to monitor the water quality of the River Yamuna at various points of effluent discharge and ambient air quality monitoring stations in areas with high industrial and traffic density.

(v) A number of schemes for construction/augmentation of sewerage and sewage treatment plants for treatment of domestic wastes are under implementation.

(vi) Combined Effluent Treatment Plant (CETPs) for treating effluents from clusters of water polluting industries has been taken up.

(vii) All the three thermal power plants have installed electrostatic precipitators for control of emissions.

(viii) For control of vehicular pollution, gross and mass emission standards have been notified under the Motor vehicles Rules, 1989.

(ix) The Delhi Administration is implementing a comprehensive action plan to reduce pollution and control smoke emission from its buses. This action plan consist of:

(a) Reducing smoke emission by tuning vehicles/engines. Of the 3627 vehicles checked 3624 vehicles have already been cleared/rectified to adhere to the prescribed norms.

(b) Acquiring buses for replacement of over-aged buses from the active fleet 500 such buses have already been phased out.

(c) Reducing over-loading.

(d) Equipping the test units with smoke meters for monitoring the smoke levels of the fleet held at the units. Vehicles are being checked at a periodicity of six months.

(e) Prosecutions are launched against defaulters. From April 1992 to June 1993, a total of 8988 buses operating under State Transport Authority were checked and owners of 3046 buses were prosecuted.

### **Global forum on environment education**

627. SHRI RAJNI RANJAN SAHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the Global Forum on Environmental Education for sustainable developments organised a workshop on experiences in Environmental Educations, in New Delhi on 27th Sep-